

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.257/MP/2022

- Subject : Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non-compliance of the order dated 29.9.2017 of this Commission in Petition No. 15/MP/2016 and initiating penal action against the Respondents.
- Date of Hearing : **23.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Rajasthan Steel Chambers
- Respondents : State Load Despatch Centre, RVPNL and 2 Ors.
- Parties Present : Shri Anand K. Ganesan, Advocate, RSC
Ms. Aishwarya Subramani, Advocate, RSC
Ms. Harsha Rao, Advocate, RSC
Shri Pradeep Mishra, Advocate, SLDC
Shri Suraj Singh, Advocate, SLDC
Shri Reshul Mittra, Advocate, AVVNL

Record of Proceedings

At the outset, learned counsel for the Respondent No. 4 prayed for an adjournment on the ground of the non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Petitioner. Learned counsel for the Petitioner sought liberty to file a rejoinder.

2. Considering the above, the Commission adjourned the matter and permitted the Petitioner to file its rejoinder within three weeks.
3. The Petition shall be listed for hearing on **15.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**